

2. Removal of Debris (in excess of 1% the claim amount)

(UIN NO: IRDAN155A0006V01201718)

On costs and expenses necessarily incurred by the insured (a) In the removal of debris from the premises of the Insured; (b) dismantling or demolishing; (c) shoring up or propping; of the portion or portions of the property insured by (Items..... of) this policy destroyed or damaged by perils hereby insured against but not exceeding in the aggregate Rs.